

(2023) 03 MP CK 0057

In the Madhya Pradesh High Court

Case No : Miscellaneous Petition No. 11178 Of 2022

Revoti Patro @ Geeta Sahu

APPELLANT

Vs

State Of Madhya Pradesh

RESPONDENT

Date of Decision : 15-03-2023

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 482

Citation : (2023) 03 MP CK 0057

Hon'ble Judges : Deepak Kumar Agarwal, J

Bench : Single Bench

Advocate : Rishikesh Bohare, C.P. Singh

Final Decision : Disposed Of

Judgement

Deepak Kumar Agarwal, J

This application under Section 482 of CrPC is for recalling or modifying the order dated 27-02-2023 passed by this Court in MCRC No.8624 of 2023 whereby the applicant was enlarged on bail subject to furnishing a cash surety of Rs.50,000/-.

It is submitted by Shri Bohare, that applicant is a poor lady who has no source of income and she is in custody since long time in the instant case. Since she is not able to furnish aforesaid cash surety of Rs.50,000/- therefore, it is prayed that aforesaid amount may be reduced to Rs.25,000/-.

Looking to the aforesaid contentions on behalf of applicant, the order dated 27-02-2023 passed in MCRC 8624 of 2023 is hereby modified up-to the extent that the applicant shall now furnish a cash surety of Rs.25,000/- in place of Rs.50,000/- along with bail bond of Rs.50,000/- with one solvent surety in the like amount to the satisfaction of trial Court, as ordered by this Court and thereafter, she should be released on bail.

Accordingly, this MCRC stands disposed of.

Let a copy of this order be kept in the file of aforesaid MCRC as well as a copy of

this order be sent to concerned trial Court for information.